

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

**HON'BLE MR.A.K. GAUR , MEMBER (J).
HON'BLE MR. D. C. LAKHA, MEMBER (A).**

Original Application Number. 683 OF 2006.

ALLAHABAD this the 19th day of **January, 2010.**

Awdhesh Kumar son of Shri Jagdish Prasad Yadav, Resident of 3A/2, Chak Bhatahi Naini Post- Naini, District- Allahabad.

.....Applicant.

VE R S U S

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Managing Director (Commandant) 508 Army Base Workshop Fort, Allahabad.
3. General Manager (Administration), 508, Army Base Workshop Fort, Allahabad.
4. Colonell D.M. Raju Chairman Selection Committee (Production Manager) 508, Army Base Workshop Fort, Allahabad.
5. Saranjeet Singh son of Jasbinder Singh (O.V) No. 016), Resident of House No. 13, Gurunank Nagar, Naini, Allahabad.
6. Bhring Raj Singh, son of Anirudh Singh (O.V 037) Resident of village Kanaili, Post Office- Sarai Aqil, District- Kaushambi.
7. Man Singh son of Achai Singh (O.V. No. 023) Resident Village- Ganga, Post Office- Pipari, District- Kausambi.
8. Ravi Shankar Sharma son of Sri Mehi Lal Sharma, 43/28C, South Lokpur, Naini, Allahabad.
9. Manoj Kumar Gupta, S/o Shri G.C. Gupta, Vill. Karan Chaurara, P.O- Sarai Akil, Distt. Kaushambi.
10. Shri Amit Kumar Verma, S/o Sri Gopal Ji Verma, 302/258, Badshahi Mandi, Allahabad.

.....Respondents

Advocate for the applicant: S. Lal.

Advocate for the Respondents : Sri R.K. Tiwari

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ORDER**(Delivered by Hon'ble Mr. A.K. Gaur, J.M)**

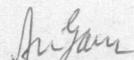
On our query as to whether the applicant has preferred any representation for redressal of his grievance, learned counsel for the applicant stated that he could not prefer any representation and he may be granted time to file representation.

2. Having heard learned counsel for both sides, we hereby direct the applicant to file a certified copy of this order alongwith copy of O.A (with all annexure/s) and detailed representation highlighting his grievance before the competent authority within period of two weeks from the date of receipt of certified copy of the order, who shall consider and decide the same meeting all the contentions raised by the applicant in his representation and pass a reasoned and speaking order within a period of three months on receipt of certified copy of the order and communicate the decision to the applicant.
3. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that we have not passed any order on merits of the case.



MEMBER-A.



MEMBER-J.

/Anand/